

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4934 of 2020

With

I.A. No. 4675 of 2020

Pramod Singh and Another ... .. Petitioners

Versus

The State of Jharkhand ... .. Opposite Party

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CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

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For the Petitioners : Mr. Abhay Kr. Chaturvedy, Advocate

For the Opp. Party : Mr. Abhay Kumar Tiwari, A.P.P.

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**Through Video Conferencing**

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03/11.09.2020

Learned counsel for the petitioners Mr. Abhay Kr. Chaturvedy prays for time to remove certain defects in the present case as one of the defects is that, execution of petitioner no. 1 does not appear in *Vakalatnama*.

2. Learned counsel for the petitioners has also submitted that I.A. No. 4675 of 2020 has been filed for ignoring the defect regarding defect no. 9(ii) which relates to proper arrangement of Annexure-1 and pagination. He submits that this defect may be ignored and he undertakes to remove this defect once the situation is normalized or as and when the physical functioning of this Court is resumed.

3. Considering the submissions made, the defect with regard to defect no. 9(ii) is hereby ignored for the present with a direction to the learned counsel for the petitioners to remove the same once the situation is normalized or as and when physical functioning of this Court resumes.

4. I.A. No. 4675 of 2020 is accordingly disposed of.

5. Put up this case on 09.10.2020 under appropriate heading.

**(Anubha Rawat Choudhary, J.)**